

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH “SMC”: NEW DELHI**

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

ITA No. 3072/DEL/2024
[Assessment Year: 2016-17]

Faiyaj, C/o Sanjeev Anand & Associates, 136, Navyug Market, Ghaziabad-201001 PAN: ACLPF 2308 P	<u>Vs</u>	Income-tax Officer, Ward 5(1)(3), Noida.
APPELLANT		RESPONDENT
Appellant by	None	
Respondent by	Shri Yogesh Sharma, Sr. DR	
Date of hearing	05.11.2024	
Date of pronouncement	14.11.2024	

ORDER

PER SATBEER SINGH GODARA, JM:

This assessee’s appeal for assessment year 2016-17 arises against DIN and order no. ITBA/NFAC/S/250/2024-25/1064273089(1), dated 22.04.2024, passed by the learned CIT(A)/National Faceless Appeal Centre (NFAC), Delhi, in appeal no. NFAC/2015-16/10159257 in proceedings u/s 250 of the Income-tax Act, 1961 (in short the “Act”). Case called twice. None appears at the assessee’s behest. He is accordingly proceeded ex parte.

2. It emerges during the course of hearing with the able assistance coming from the Revenue side that both the lower authorities have initiated section 148/147

proceedings which culminated in the impugned addition of Rs. 31.47.416/- representing interest income u/s 28 of the Land Acquisition Act, 1894.

4. Hon'ble jurisdictional high court in PCIT v. Inderjit Singh Sodhi HUF (2024) 161 taxmann.com 701 (Delhi) has already settled the very issue against the assessee and in department's favour in holding that such an interest income is not exempt from assessment under the provisions of the Act. That being the case, I see no merit in the assessee's instant sole substantive ground. Rejected accordingly.

5. This assessee's appeal is dismissed.

Order pronounced in open court on 14.11.2024

Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI